HIGH COURT OF CHHATTISGARH, BILASPUR

ORDER

No.	66 (Mis.)	1
_	II-14-1/2021	

Bilaspur, dated 05th April, 2021

Hon'ble High Court of Chhattisgarh has been pleased to make the following arrangements in respect of functioning of the High Court and Subordinate Courts of the State of Chhattisgarh in view of the alarming and mounting number of COVID-19 cases in the State of Chhattisgarh until further orders as under:-

A- HIGH COURT OF CHHATTISGARH - w.e.f. 07.04.2021 :-

1.	Judicial proceedings of the High court shall be conducted only through video
••	conferencing.
2.	There shall be as many Benches as directed by Hon'ble the Chief Justice as per requirement under the Roster.
3.	Fresh filing to continue through the filing counters, however, soft copy of the petition/memo of appeal etc. shall have to be supplied alongwith the physical filing.
4.	Number of cases to be listed before a particular Bench shall be decided by the concerned Bench.
5.	The mentioning slip for urgent listing of the case shall be submitted before the Registrar (Judicial), who shall obtain orders for listing from the concerned Bench.
6.	In order to avoid over-crowding, Advocates are requested to enter High Court premises only if they have to file case(s) or their case(s) are listed in any of the Courts.
7.	The number of staff shall be minimum as per the requirement of the Sections, which shall be decided by the Administrative Head of concerned section.

B-SUBORDINATE COURTS [District and Sessions Judge/ Principal Judge/ Judge of the Family Court/ Judge Commercial Court/ Special Judge (SC/ST), Member Judge (Industrial Court), Judge (Labour Court) etc.] - w.e.f. 06.04.2021:-

	(Industrial Court), Judge (Labour Court) etc.] - w.e.f. 06.04.2021 :-	
1.	Filing of fresh cases shall continue.	
2.	In Durg, Raipur & Bilaspur, 02 (two) Courts of Higher Judicial Service (HJS) Level and 04 (four) Courts of Lower Judicial Service (LJS) Level are allowed to function on rotational basis.	
3.	In stations having 03 (three) or less than 03 (three) Courts all the Courts shall function. In other stations 50% of HJS Courts and 50% of LJS Courts are allowed to function on rotational basis.	
4.	These Courts shall function only during the first half of the working hours meaning thereby that the Court shall function only from 11.00 am to 2.00 pm, excluding bail and remand matters, for which Court shall function during full working hours.	
5.	The following type of cases shall be taken up for hearing during the above restricted functioning of the Court: 1) Remand matters 2) Bail matters 3) Supardnama matters 4) Appeal & Revision (Both Civil & Criminal) 5) Matters relating to under trial prisoners 6) Cases pending for more than 05 (five) years (Both Civil & Criminal)	

7) **Motor Accident Claim Cases** Matters relating to payment of amount deposited in respect of Motor 8) **Accident Claim Cases** Matters under Section 125 of the Cr.P.C. 9) 10) Matters directed to be disposed of within time limit by the Supreme Court or the High Court (Both Civil & Criminal) 11) Other extreme urgent nature of Civil & Criminal matters, which are found to be heard on urgent basis by the Court Trial of the cases concerning sexual assault against women and children. The number of cases to be taken up by each Court shall be so decided, which would ensure less congestion in the Court rooms while maintaining social and individual distancing. It shall be open for the District Judge concerned/ Principal Judge/ Judge of the Family Court/ Judge commercial Court/ special Judge (SC/ST), Member Judge (Industrial Court), Judge (Labour Court) etc. to deploy requisite number of staff (on rotation or otherwise) to get the work done maintaining the social distancing norms. District and Sessions Judge/ Principal Judge/ Judge of the Family Court/ Judge Commercial Court/ Special Judge (SC/ST), Member Judge (Industrial Court), Judge (Labour Court) etc. are directed to ensure that everyone entering the court premises strictly adheres to the social distancing norms and other security protocols such as wearing of masks, sanitization etc. Preferably, circles with minimum 2 yards (दो गज) of distance are marked to ensure proper distancing between persons. Masking of Face and social distancing will have to be strictly followed. Any violation therein may result in denial of entry in future and any punitive legal action as may be applicable. Only those Lawyers whose cases are listed or those who want to file cases/ documents would be allowed. At the most, two lawyers per case would be allowed. If the Court premises or the area in which the Court premises is falling, has been declared Containment Zone or the District Magistrate effects lockdown then the functioning of Courts shall be bare minimal with minimum support staff to be deputed on rotational basis, to deal with only extremely urgent cases, as to be decided by the District and Sessions Judge/ Principal Judge/ Judge of the Family Court/ Judge Commercial Court/ Special Judge (SC/ST), Member Judge (Industrial Court), Judge (Labour Court) etc. under intimation to the High Court. There will not be any regular listing of the cases during the aforesaid period, however, as regards cases of utmost importance/urgency, the District and Sessions Judge/ Principal Judge/ Judge of the Family Court/ Judge Commercial Court/ Special Judge (SC/ST), Member Judge (Industrial Court), Judge (Labour Court) etc. shall decide as to whether urgency exists or not and to take action as per convenience. Remands and Bails of the arrested person shall be done as per holiday practice. During the aforesaid period, all the Officers and Staffs of Courts shall 'work from home' and will make themselves available as and when their services are so required by the District & Sessions Judge/Judge concerned. They shall call for the staff as may be required for the aforesaid skeletal functioning of the Courts. The

6.

7.

8.

9.

10.

11.

lapse immediately on call.

12. Other COVID-19 related guidelines issued by the Supreme Court, High Court, Central Govt., State Govt., and Local authority, other competent Authorities shall be followed in its letter and spirit.

Officers and Staff will not leave the Headquarter and will report for duty without any

13. The District & Sessions Judges/Judges concerned are authorized to make any suitable changes according to the prevailing situation of any court in their jurisdiction



for smooth functioning of courts and also for management for preventing the spread of Corona Virus in the matter of entry and sitting of the advocates, litigants etc. in court premises.

All the above arrangements shall be subject to further modification, if any, issued from time to time.

By order of Hon'ble the High Court

Borjay 05.04.37

(Sanjay Kumar Jaiswal)
I/c. Registrar General

Endt. No. 4232 /

Bilaspur, dated 05th April, 2021

Copy forwarded to: -

- 1. Deputy Registrar-cum-P.P.S. to Hon'ble the Chief Justice, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- 2. Private Secretary to Hon'ble Shri Justice Prashant Kumar Mishra, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- 3. Private Secretary to Hon'ble Shri Justice Manindra Mohan Shrivastava, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- 4. Private Secretary to Hon'ble Shri Justice Goutam Bhaduri, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- 5. Private Secretary to Hon'ble Shri Justice Sanjay K. Agrawal, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- 6. Private Secretary to Hon'ble Shri Justice P. Sam Koshy, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- 7. Private Secretary to Ho Shri Justice Sanjay Agrawal, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- 8. Private Secretary to Hon'ble Shri Justice R.C.S. Samant, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- 9. Private Secretary to Hon'ble Shri Justice Arvind Singh Chandel, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- 10. Private Secretary to Hon'ble Shri Justice Parth Prateem Sahu, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- 11. Private Secretary to Hon'ble Shri Justice Gautam Chourdiya, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- 12. Private Secretary to Hon'ble Mrs. Justice Vimla Singh Kapoor, High Court of Chhattisgarh, Bilaspur for information of her Ladyship.
- 13. Private Secretary to Hon'ble Mrs. Justice Rajani Dubey, High Court of Chhattisgarh, Bilaspur for information of her Ladyship.
- 14. Private Secretary to Hon'ble Shri Justice Narendra Kumar Vyas, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- 15. Private Secretary to Hon'ble Shri Justice Narsh Kumar Chandravanshi, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- 16. Private Secretary to Registrar General, High Court of Chhattisgarh, Bilaspur
- 17. Secretary General, Supreme Court of India, New Delhi,
- 18. Registrar (Vigilance/ I. & E./ Judicial/ S. & A. Cell), High Court of Chhattisgarh, Bilaspur
- 19. Director, Chhattisgarh State Judicial Academy, High Court of Chhattisgarh, Bilaspur
- 20. Principal Secretary, Government of Chhattisgarh, Law & Legislative Affairs Department, Mahanadi Bhawan (Capital Complex), Mantralaya, Atal Nagar, Nava Raipur

- 21. Additional Registrar (Judl/D.E. & E./Admn.), High Court of Chhattisgarh, Bilaspur
- 22. I/C Registrar (Computerization)-cum-C.P.C., High Court of Chhattisgarh, Bilaspur
- 23. Secretary, High Court Legal Services Committee, High Court of Chhattisgarh, Bilaspur
- 24. District & Sessions Judge, Balod/ Baloda-Bazar/ Balrampur at Ramanujgani/ Bemetera/ Bastar at Jagdalpur/ Bilaspur/ Dakshin Bastar at Dantewara/ Dhamtari / Durg / Janjgir-Champa/ Jashpur at Jashpurnagar/ Kabirdham at Kawardha/ Kondagaon/ Koriya (Baikunthpur)/ Korba/ Mahasamund/ Mungeli/ Raigarh/ Raipur/ Rajnandgaon/ Surguja at Ambikapur / Surajpur/ Uttar Bastar (Kanker), for information and for onwards communication to concerned District Bar Association,
- 25. Principal Judge/I Additional Principal Judge/ II Additional Principal Judge/ III Additional Principal Judge, Family Court, Bilaspur/Durg/Raipur.
- 26. Judge, Family Court, Baloda-Bazar/Dhamtari/ Jagdalpur/ Janjgir-Champa/ Kawardha/ Kanker/ Korba/ Manendragarh/ Mahasamund/ Raigarh/ Rainandgaon/ Suraipur/ Surguia/Balod.
- 27. Judge, Commercial Court (District Level), Sector 19, Kotara Bhantha, Nawa Raipur-492101.
- 28. Special Judge under S.C. & S.T. (P.A.) Act, Jagdalpur/ Bilaspur/ Durg/ Jashpur/ Janjgir-Champa/ Korba/ Raigarh/ Raipur/ Rajnandgaon/ Surguja
- 29. Member Judge, Industrial Court, Nagar Ghadi Chowk, Raipur.
- 30. Labour Judge, Labour Court, Baloda-Bazar/ Bastar (Jagdalpur)/ Bilaspur/ Dhamtari/ Durg/ Janjgir/ Korba/ Manendragarh/ Mahasamund/ Raigarh/ Raipur No. 01/ Raipur No. 02/ Rajnandgaon/ Ambikapur.
- 31. Member Secretary, Chhattisgarh State Legal Services Authority, Old High Court Building, Bilaspur
- 32. Advocate General, High Court of Chhattisgarh, Bilaspur
- 33. The President/Secretary, District Bar Association, Balod/ Baloda-Bazar/ Balrampur at Ramanujganj/ Bemetera/ Bastar at Jagdalpur/ Bilaspur/ Dakshin Bastar at Dantewara/ Dhamtari / Durg / Janjgir-Champa/ Jashpur at Jashpurnagar/ Kabirdham at Kawardha/ Kondagaon/ Koriya (Baikunthpur)/ Korba/ Mahasamund/ Mungeli/ Raigarh/ Raipur/ Rajnandgaon/ Surguja at Ambikapur / Surajpur/ Uttar Bastar (Kanker).
- 34. President, Chhattisgarh High Court Bar Association, High Court Campus, Bilaspur.
- 35. Chairman, State Bar Council of Chhattisgarh, High Court Campus, Bilaspur.
- 36. Assistant Solicitor General of India, High Court Campus, Bilaspur.
- 37. Joint Registrars, High Court of Chhattisgarh, Bilaspur,
- 38. All Additional Registrars (M), High Court of Chhattisgarh, Bilaspur,
- 39. All Deputy Registrars, High Court of Chhattisgarh, Bilaspur,
- 40. Accounts Officer, High Court of Chhattisgarh, Bilaspur,
- 41. All Assistant Registrars/Librarian/Section Officers/Private Secretaries/ Assistant Editor (I.L.R.)/Court Manager, High Court of Chhattisgarh, Bilaspur,
- 42. President, Chhattisgarh High Court Officers/Employees Union, Bilaspur, for information/necessary action.

Brim 5.04-2) (Sanjay Kumar Jaiswal)

I/c. Registrar General